

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A.No.638/91.

Dt. of Order:1-7-1991.

1. G.Sathi Reddy

2. B.Anjaiah

....Applicants

Vs.

1. The Assistant Collector,
Central Excise, Division No.VI,
Nampally, Hyderabad.

....Respondent

Counsel for the Applicants : Shri Md.Gulam Rasul

Counsel for the Respondents : Shri M.Jagan Mohan Reddy,
Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI KAMALESHWAR NATH : VICE-CHAIRMAN

(Order of the Single Bench delivered by
Hon'ble Shri Kamaleshwar Nath, Vice-Chairman)

learned

Heard/counselled for the parties. The applicants,

Sweepers, working on Daily Wages from 9-8-1989, have
stated in para-4(iv) that the Respondent^{is} contemplating
the recruitment of the candidates for that post, which
may adversely affect the interests^{of} the applicants. It is
stated that the applicants have made a representation
(Annexure A-2) to the Respondent^s to consider their case
for regularisation. The learned counsel for the Respondent^s
says that he is not aware whether the Respondent^s is contem-
plating regular recruitment or not and that the applicants

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....2.

have not set up any specific allegation in this regard.

It appears that the interests of justice would be served if the applicants representation is considered and disposed of as early as possible. Accordingly this application is disposed-of with the following directions to the Respondent:-

(a) to consider and pass final orders on applicants representation dt.10-5-91

(Annexure A-2) within a period of four weeks from the date of receipt of this order ;

(b) applicants will not be terminated from their services till the disposal of their representation dt.10-5-91.

No order as to costs.

MR 17.7.91
(Kalaleshwar Nath)
Vice-Chairman

Dated: 1st July, 1991.
Dictated in Open Court

83791
Deputy Registrar(A)

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TO

- 1) The Assistant Collector,
Central Excise, Division no VI,
Nampally, Hyderabad.
- 2) one copy to Mr. Md. Gulam Rasul, Advocate,
3-2-763, Kachiguda, Hyderabad.
- 3) one copy to Mr. Jagannath Reddy, Addl. Commr.
CAT, Hyd.
- 4) one spare copy.

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